

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD
O.A.NO.182 of 1996.

Between

Dated: 19.2.1996.

K.Krishnakumari

...

Applicant

And

1. General Manager, South Central Railway, Secunderabad(A.P.)
2. Chief Personnel Officer, South Central Railway, Secunderabad
3. The Divisional Railway Manager, South Central Railway, Hubli, Dharwar District, Karnataka State.
4. The Senior Divisional Personnel Officer, South Central Railway, Hubli, Dharwar District, Karnataka State.

...

Respondents

Counsel for the Applicant : Sri. P.Rathaiah

Counsel for the Respondents : Sri. Siva Reddy, SC for Rlys.

CORAM:

Hon'ble Mr. R.Rangarajan, Administrative Member

Contd:...2/-

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O.A. 182/96.

Dt. of Decision : 19-02-96.

ORDER

As per Hon'ble Shri R. Rangarajan, Member (Admn.)

The applicant in this OA is the wife of one Late Shri Kulkari Prasad, who died on 3-6-87 while working as a C&W Fitter at Kolhapur in SC Railway, Hubli Division. It is stated for the applicant that her husband had put in 19 years of service and left behind him the widow (the applicant herein) and three minor children and his parents. It is stated that though she was granted family pension ~~and her~~ final settlement ^{and} - ~~was paid these~~ ~~but~~ is in ~~due~~ ~~are meagre and~~ ~~she~~ indigent circumstances warranting compassionate ground appointment to her.

2. She represented her case to R-1 by her representations dated 13-09-1993 and 01-02-1995 (Annexure 5 & 6).

But those representation are not replied so far. The applicant relies on the railway Board's letter No.E(NG)II/87/RC-1/26 dated 06-10-1995 to state that R-1 has got full powers to consider ~~her~~ case for compassionate ground appointment even though her husband had died in 1987. It is also stated that ~~she~~ she has studied upto SSLC.

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Copy to:-

1. General Manager, South Central Railway, Secunderabad (A.P.).
2. Chief Personnel Officer, South Central Railway, Secunderabad
3. The Divisional Railway Manager, South Central Railway, Hubli, Dharwar District, Karnatak State.
4. The Senior Divisional Personnel Officer, South Central Railway, Hubli, Dharwar District, Karnatak State.
5. One copy to Sri. P.Rathaiah, advocate, CAT, Hyd.
6. One copy to Sri. Siva Reddy, Addl. CGSC, CAT, Hyd.
7. One copy to Library, CAT, Hyd.
8. One spare copy.

Rsm/-

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3. This OA is filed praying for a direction to the respondents to consider her representation and appoint her in any Group-D services for which she is eligible on compassionate grounds.

4. In the circumstances as quoted above the only direction to be given in this case is to direct R-1 to dispose of her representation dated 13-9-93 and 1-2-95 in accordance with law within a period of two months from the date of receipt of a copy of this judgement.

5. The OA is ordered as above at the admission stage itself. No costs.

Amma

(R. Rangarajan)
Member (Admn.)

Dated : The 19th February 1996.
(Dictated in Open Court)

*Amma
26/2/96
Dy. Registrar (J)*

spr

Comt 12 - 4/

13/96
I COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(A)

Dated: 19/2/1996

ORDER/JUDGMENT

M.A/R.A./C.A.No.

in
O.A.No. 182/96

T.A.No. (w.p.No.)

Admitted and Interim directions issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

No spare copy

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal

प्रेषण/DESPATCH

29 FEB 1996

हैदराबाद आयोगी
HYDERABAD BENCH

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